

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**
ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Coastal Energen Pvt. Ltd.

MAIN PETITION NUMBER : IBA/757/2019

(IA/MA) APPLICATION NUMBERS

IA/2431(CHE)/2023; IA(IBC)/2345(CHE)/2023; IA(IBC)/61(CHE)/2024;
IA(IBC)/719(CHE)/2024

ORDER

Present: Shri. Gopal Jain, Ld. Sr. Counsel for the CoC.

Shri. T. Ravichandran, Ld. Counsel for the RP along with Shri.
Radhakrishnan Dharamarajan, RP.

Shri. P.H. ArvindhPandian, Ld. Sr. Counsel along with Shri. Anant
Merathia, Ld. Counsel for the Managing/Promoter/Director of the
Corporate Debtor.

Shri. S. Ravi, Ld. Sr. Counsel for one of the Suspended Directors.

Shri. P. Giridharan, Ld. Counsel along with Shri. Sandeep Singhi,
Ld. Counsel for the SRA.

Ms. Sruthi Chowdhry, Ld. Counsel for the Applicant/Grid
Controller of India Limited in IA(IBC)/719(CHE)2024.

Shri. T. Ravichandran, Ld. Counsel appearing for the RP seeks and is granted
two weeks time to file reply and serve copy on the Counsel for the Applicant.

Rejoinder, if any, be filed within a week thereafter.

Arguments advanced by Shri. P.H. Arvinth Pandian in rebuttal heard.

Ld. Counsels for the parties are directed to file written submissions if not filed not exceeding five pages **within a week from today**.

RP is also directed to file a memo about the due diligence made as per CIRP Regulation 36A(8) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 along with documents from all PRAs.

List the matter on **09.05.2024 at 3.30 p.m.**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)

vs